

IN THE COURT OF Sh. SUNIL RANA, Judge on DUTY AD-05
Central Distt, Tis Hazari Courts, Delhi.
The Indian Wood products co Ltd. vs. m/s Unique wood products.

08.06.2020

Present :- Sh. S.L. Bansal, ld Counsel for the Plaintiff.

Proceedings Conducted through Video Conferencing.

ld Counsel for the plaintiff submits that present suit along with stay application is pertaining to Trade-mark. ld Counsel further submitted that plaintiff is having regd trade mark issued in 1997 and the defendant had filed the application for Trade mark in 2005, however the Cancellation petition was filed on behalf of the plaintiff. ld Counsel further submitted that defendant has failed to file the reply in Cancellation petition and same is pending for disposal.

ld Counsel further submitted that Trade-mark used by the defendant is identical and deceptively similar and as such plaintiff is entitled for the ex parte restraining order in its favour and against the defendant and relied upon certain judgments.

Meaning -
In view of the submission made on behalf of the plaintiff and considering the fact that petition for Cancellation of trade-mark of defendant is pending disposal before the authorities. In these circumstances, this Court is not inclined to pass an ex parte order. Let per summons of the suit and middle of stay application be issued to the defendant on filing of stay application through various modes as per rules now to come up for reply and consideration of stay application and further proceedings on 02/07/2020.

SUNIL RANA
AD-05 (Central)
JUDGE ON DUTY
TIS HAZARI COURTS, DELHI

Central Dist, Tis Hazari Courts, Delhi.
Proceedings through video Conferencing.
08.06.2020.

ICICI BANK vs Sh. Dravendra.

Present:

Mr. Robin Id Counsel for the applicant/def.

Mr. Prashant Id Counsel for the pett bank.

Id Counsel for the applicant submitted that there are 4 instalments outstanding and applicant is ready to pay and the application is for the release of vehicle.

On the other hand, Id Counsel for the bank submits that there are two loans granted to the applicant and if the outstanding amount towards 4 EMI's are paid to the bank and undertaking is given to cover the future EMI's as and when due, the application can be considered.

Id Counsel for applicant submit that defendant will approach the bank for making payment and some short date by next week is given. Same is not objected by Counsel for the bank. By request matter is adjourned for taking steps and consideration of application on 15-6-2020. Date is given as per the convenience of Counsel for the parties.

Sunil Rawa
ADJ-05 (Central)
Judge in Duty
Tis Hazari Courts, Delhi

In the Court of the Hon'ble Judge

ADJ-05

Central Dist. Jis Magis Court, Delhi.

MOND BESHAR vs ANAM BANO & COS.

08.06.2020

Present: In Direct Showers Counsel for the plaintiff
proceedings conducted through video Conferencing.

ld Counsel for the plaintiff submits that present
suit is for injunction along with stay application.

ld Counsel further submitted that plaintiff is the
husband of defendant no-1 and tried to interfere in the
peaceful possession of suit property and the
complaint was made to the local police but no
action was taken, hence the present suit.

ld Counsel further submitted that there are other
litigations pending between the plaintiff and
defendant such as maintenance and other
matrimonial disputes.

ld Counsel submitted that prayer is for restraining
the defendant to disturb the peaceful possession
by the plaintiff in the suit property.

In view of the submission made above, since the
dispute is between family members and other
litigations are pending between the plaintiff
and defendant.

Let the notice of suit and application be served
to the defendants filing it as per rules during this
period - 11.06.2020 to come up for appearance and
for the proceedings on 02.07.2020.

Shri
Jitendra B. Bhat
ADJ-05 (Central)
(JUDGE ON DUTY)
Tis Magis Courts, Delhi.

IN THE COURT OF SH. SUNIL RANA
Tis Hazari Courts Delhi.

ADJ-OS Central Distt

BHUSHAN K JAIN v/s SATISH JAIN (now deceased)


08.06.2020.

Present :- Mr Ajayesh Ld Counsel for the applicant.

Ld Counsel for the applicant submitted that stay was granted by the Honble High Court in 2011 imposing conditions and defendant no-2 has violated the terms & conditions and the present application has been moved.

Ld Counsel further submitted that next date is 17.06.2020 and notice of application be issued to defendant no-2 for date already fixed on filing Pt as per rules.
Heard.

Let the notice of application be issued to defendant no-2. as per rules. now to come up for consideration in this application on 17.6.2020.


SUNIL RANA
ADJ-OS (Central)
JUDGE IN CHARGE
Tis Hazari Courts, Delhi